

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

Original Application No. 53 of 2007

Thursday, this the 25th day of January 2007

**Hon'ble Mr. K. Elango, Member 'J'
Hon'ble Mr. M. Jayaraman, Member 'A'**

Kuldeep Sharma, aged about 37 years, Son of Sri Rajeshwar Sharma, Resident of Village Khirkita Digar, P.O. Khirkita Dubey, Tehsil Gola Bazar, District Gorakhpur.

Applicant

By Advocate Sri Shamim Ahmad

Versus

1. Union of India through the General Manager, North Eastern Railway, Gorakhpur.
2. The Assistant Mechanical Engineer (Training), B.T. Centre, Mechanical Workshop, North Eastern Railway, Gorakhpur (Disciplinary Authority).
3. The Production Engineer, Mechanical Workshop, North Eastern Railway, Gorakhpur (Appellate Authority).
4. The Chief Workshop Manager, Mechanical Workshop, North Eastern Railway, Gorakhpur.

Respondents

ORDER

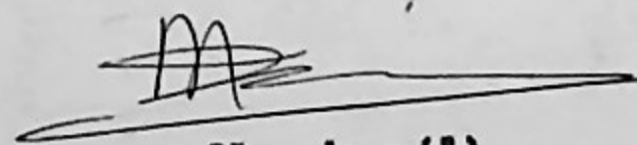
M. Jayaraman, Member (A)

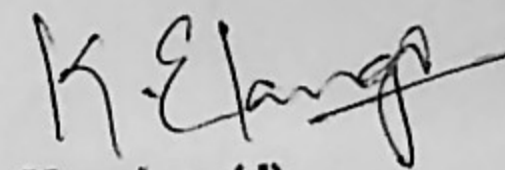
Heard, Sri Shamim Ahmad, Counsel for the applicant. He states that applicant was dismissed from service by respondent no.2 on 05/08/1999 (annexure A-1). He preferred an Appeal against the Order before the respondent no.3 vide representation dated 21/10/1999. The Appeal was also rejected by respondent no.3 on 14/01/2000. Against this order, applicant preferred a Revision Application to respondent no.4 on 03/02/2000, which is still pending with him. He has sent several reminders but with no



result and lastly a legal notice was also served on 04.08.2006 to which there is no response. Counsel for the applicant prays for a suitable direction to the respondents namely Revisional Authority to consider his representation.

2. After going through the available records and ^{read} ~~heard~~ carefully the counsel for the applicant, we feel that at this stage the O.A. can be disposed of by giving a suitable direction to respondent no.4 to decide the revision application filed by the applicant. Accordingly, we direct the respondent no.4 namely Chief Workshop Manager (Mechanical Workshop), N.E. Railway, Gorakhpur to decide the revision application filed by the applicant on 03/02/2000 by issuing a speaking order within a period of 2 months from the date of receipt of this Order. The O.A. stands disposed of with the above terms. No order as to costs.


Member (A)


Member (J)

M.M.J